

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-07-2024 AT 10:30 AM**

CP (IB) No. 243/7/HDB/2021

AND

IA (IBC) (Plan) 12/2024 in CP (IB) No. 243/7/HDB/2021

u/s. 7 of IBC, 2016

IN THE MATTER OF:

Arcom Medical Devices Private Limited

...Financial Creditor

AND

B & A Health Care Private Limited

...Corporate Debtor

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

Orders deferred. Clarification is sought in respect of the following:

1. Minutes of 10th COC meeting approving resolution plan are not enclosed with the petition.
2. As per Form-H voting shares in COC is shown as 79.92% for secured creditors and 20.08% for un-secured financial creditors. Whereas the minutes of 9th COC meeting shows these figures as 82.44% and 17.56% respectively.

Call on 11.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)